

RATIFIED MINUTES OF MEETING No.08/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 20.07.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 08/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 20.07.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File 1 :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:01.09.2015
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 01.09.2015.			

2	Case No.:6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:01.09.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and reminded the TA, DHI to expedite comments. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 01.09.2015.				

3	Case No.:18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:01.09.2015
Decision: The committee noted that DHI has raised deficiency in the firm's application vide UO No.3(32)/13-TSW(B) dated 15.07.2015 and decided to send it to the firm to furnish reply. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 01.09.2015.				

4	Case No.:12/8/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00118/AM16/	RLA File :04/24/040/00162/AM13/	Lic.No/Date:0410141073 16.11.2012	Defer Date:01.09.2015
Decision: The committee noted that the firm's application has been sent to MSME on 17.07.2015 for examination and comments and decided to await comments. Case is deferred to 01.09.2015.				

5	Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
	HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	
Decision: The committee decided to ratify the norms based upon the written comments of DHI vide ID No.3 (42)/2013 dated 19.06.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

6	Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:01.09.2015
Decision: The committee noted that DHI vide its UO No.3 (32)/13-TSW (B)/269 dated 14.07.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.				

Case is deferred to 01.09.2015.

Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
7 HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:01.09.2015
Decision: The committee noted that the firm's reply dated 10.07.2015 has been received and is being sent to DHI for comments. Case is deferred to 01.09.2015.			

Case No.:3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
8 HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:01.09.2015
Decision: The committee noted that the firm's reply dated 10.07.2015 has been received and is being sent to DHI for comments. Case is deferred to 01.09.2015.			

Case No.:10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
9 HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:01.09.2015
Decision: The committee noted that the DHI representative present in the meeting has intimated that deficiency is being raised in the firm's reply dated 27.01.2015 which will be sent to the firm to furnish reply. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 01.09.2015.			

Case No.:11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
10 HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:01.09.2015
Decision: The committee noted that the DHI representative present in the meeting has intimated that deficiency is being raised in the firm's reply dated 27.01.2015 which will be sent to the firm to furnish reply. The firm has informed that its supply is to Chennai Metro Rail Corporation under deemed export category. Case is deferred to 01.09.2015			

Case No.:44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
11 HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:01.09.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.

Case is deferred to 01.09.2015.

12	Case No.:11/8/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00117/AM16/	RLA File :04/24/040/00057/AM14/	Lic.No/Date:0410147951 11.07.2013	Defer Date:01.09.2015
Decision: The committee noted that the firm's application has been sent to MSME on 17.07.2015 for examination and comments and decided to await comments. Case is deferred to 01.09.2015.				

13	Case No.:9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:01.09.2015
Decision: The Committee noted that the firm's reply dated 16.10.2014 has been sent to MSME on 30.10.2014 followed by reminder dated 07.04.2015 to expedite comments. NC decided to remind MSME to expedite comments.				
Case is deferred to 01.09.2015.				

14	Case No.:50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:01.09.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 followed by reminder on 07.04.2015 to expedite comments. NC decided to remind DEIT to expedite comments. Case is deferred to 01.09.2015.				

	Case No.:1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
15	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:01.09.2015
Decision: The committee noted that the firm's reply dated 10.07.2015 has been received and is being sent to DHI for comments. Case is deferred to 01.09.2015.				

	Case No.:15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
16	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:01.09.2015
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 01.09.2015.				

	Case No.:8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:01.09.2015
17	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Assam under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 01.09.2015.			

18	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:8/80-ALC2/2015	Status: Deferred
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		20.07.2015	
HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:01.09.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. A consolidated D.O letter from Chairman has been issued to JS, C&PC on 23.07.2015 to expedite comments . Case is deferred to 01.09.2015.			

19	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:01.09.2015
	Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic issue of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme. Accordingly, Policy -IV Section has been requested to offer their comments on the issue vide ID Note dated 31.03.2015. NC decided to issue a reminder to Policy-4 Section to expedite the case. Case is deferred to 01.09.2015.			

20	Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:01.09.2015
	Decision: The committee noted that DEIT has raised fresh deficiency in the firm's reply and has sent it to the firm directly on 19.05.2015 to furnish reply. Case is deferred to 01.09.2015.			

21	Case No.:13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:01.09.2015
	Decision: The Committee noted that the firm's reply has been sent to DEIT on 13.01.2015 followed by reminder dated 29.04.2015 for comments and decided remind DEIT to expedite comments. Case is deferred to 01.09.2015.			

22	Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310777556	Defer

:01/80/050/00186/AM15/	:03/95/040/00007/AM15/	08.04.2014	Date:01.09.2015
Decision: The Committee noted that the firm's reply dated 08.06.2015 has been sent to MSME on 15.07.2015 for comments. Case is deferred to 01.09.2015.			

Case No.:15/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
23 HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:01.09.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments and reminder to DEIT was issued on 29.04.2015 to expedite comments and decided to await comments. Case is deferred to 01.09.2015.			

Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Withdrawn
24 HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	
Decision: The Committee noted that this case has been transferred to the Meeting No.10/80 dated 17.08.2015 due to personal hearing held on 08.06.2015 and decided to withdraw it from this meeting.			

Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
25 HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:01.09.2015
Decision: The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminders dated 07.11.2014, 09.01.2015 and 07.04.2015 for comments. As per request of TA, MSME application of the firm was again sent to them on 02.07.2015 for examination and comments and decided to await comments. Case is deferred to 01.09.2015.			

Case No.:22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
26 HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:01.09.2015
Decision: The committee noted that the DHI representative present in the meeting has raised deficiency in the firm's reply dated 16.10.2014 as under:- "Weight of raw casings of Bogie and weight of machined casting of Bogie (one number each)" and decided to send it to the firm to furnish reply. Case is deferred to 01.09.2015.			

27 Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
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HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:01.09.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that DHI has asked the firm to furnish the requisite information to DHI (as per deficiency raised by them vide UO No.3(136)/14-TSW(B) dated 23.11.2014) for ratification of their cases. Case is deferred to 01.09.2015.			

Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:01.09.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that DHI has asked the firm to furnish the requisite information to DHI (as per deficiency raised by them vide UO No.3 (136)/14-TSW (B) dated 23.11.2014) for ratification of their cases. Case is deferred to 01.09.2015.			

Case No.:1/11/80-ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:01.09.2015
Decision: The Committee noted that firm's reply dated 28.05.2015 has been sent to MSME on 06.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:01.09.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that DHI has asked the firm to furnish the requisite information to DHI (as per deficiency raised by them vide UO No.3 (136)/14-TSW (B) dated 23.11.2014) for ratification of their cases. Case is deferred to 01.09.2015.			

Case No.:42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:01.09.2015
Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also			

noted that DHI has asked the firm to furnish the requisite information to DHI (as per deficiency raised by them vide UO No.3 (136)/14-TSW (B) dated 23.11.2014) for ratification of their cases. Case is deferred to 01.09.2015.

32	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:01.09.2015
	Decision: The Committee noted that the representatives of the firm attended for 'Personal Hearing' in the meeting dated 28.04.2015 and clarified their position on export/import data in their cases. NC also noted that DHI has asked the firm to furnish the requisite information to DHI (as per deficiency raised by them vide UO No.3 (136)/14-TSW (B) dated 23.11.2014) for ratification of their cases. Case is deferred to 01.09.2015.			

33	Case No.:47/14/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:01.09.2015
	Decision: The Committee noted that firm has not replied to the DHI deficiency letter dated 05.03.2015 sent to the firm on 10.03.2015 followed by reminder on 15.05.2015 and E-mail on 18.05.2015 and final reminder on 02.07.2015 and decided to wait for another 15 days for reply. Firm has informed that its supply is to Chennai Metro Rail Corporation, TN under deemed export category. Case is deferred to 01.09.2015.			

34	Case No.:54/17/80-ALC2/2014	Party Name: ARIHANT INDUSTRIES,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Rejected
	HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	
	Decision: The Committee noted that S/Shri Rahul Sharma, R&D Engineer, and Amit Sharma, General Manager attended 'personal hearing' on behalf of the firm and explained the firm's position on the description of 6 export and 6 import items viz. Tripple Beam Balance, Binocular Research Microscope, Rechargeable Burner Multimeter Analogue, Automatic Fuse burner moving coil instrument with automatic overload protection, Organic Chemistry model set etc. which are same as per ITCHS Codes mentioned by them and decided to reject their case as no manufacturing activity is involved in this case as per Para 9.36 of FTP. RA may take further action accordingly.			

35	Case No.:34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:01.09.2015
	Decision: The Committee noted that the firm's reply has been sent to DEIT directly on 26.12.2014 for			

comments. NC issued reminder to DEIT through E-mail dated 29.04.2015 to expedite comments and decided to remind DEIT to expedite comments. Case is deferred to 01.09.2015.

36	Case No.:7/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 for comments followed by reminder on 09.01.2015 and 02.07.2015 to expedite comments. The firm has informed that its supply is to Garwara NTPC (Sl.No.45) under deemed export category. Case is deferred to 01.09.2015.				

37	Case No.:46/17/80-ALC2/2014	Party name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:01.09.2015
Decision: The Committee noted that firm's reply dated 02.05.2015 has been sent to MSME on 19.05.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 01.09.2015.				

38	Case No.:60/8/80-ALC2/2015	Party Name: MOBIS INDIA LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00166/AM16/	RLA File :04/24/040/00104/AM15/	Lic.No/Date:0410159157 05.08.2014	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to MSME for examination and comments on 20.07.2015. Case is deferred to 01.09.2015.				

39	Case No.:9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:01.09.2015
Decision : The Committee noted that DHI has raised deficiency in the firm's application vide UO No.3(134)/14-TSW(B)/251 dated 08.07.2015 and decided to send it to the firm to furnish reply. Case is deferred to 01.09.2015.				

40	Case No.:5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
	HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	

Decision: The Committee decided to ratify the norms based upon the recommendation of MSME vide ID Note No.30 (211)/14-ME dated 20.07.2015 (copy to be sent to the firm & RA).

RA may take further action accordingly.

41	Case No.:6/17/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:01.09.2015
Decision: The Committee decided to call the firm's representative for 'personal hearing' in the next meeting dated 03.08.2015 to explain their position on import/export data as per recommendation of DHI representative present in the meeting. Case is deferred to 01.09.2015.				

42	Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 21.10.2014 followed by reminder dated 03.12.2014 and 09.01.2015 and 02.07.2015 for comments and decided to await comments. The firm has informed that its supply is to Rajasthan Rajya Vidyut Nigam Limited under deemed export category. Case is deferred to 01.09.2015.				

43	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:01.09.2015
Decision: The Committee noted that DIPP vide ID No.12/86/2015-TSW/43 dated 20.07.2015 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- "Replies submitted by the firm vide their letter dated 2nd March, 2015 & 30th May, 2015 have been perused which are not complete and they may be asked to submit point-wise reply to the following information raised in NC meetings dated 11.11.2014 & dated 28/04/2015 : 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format-export product wise. 2. Quantities of import items at Sl. No. 1 to 4 in meters also in addition to their weights. 3. Detailed calculations for the quantity of Tubes (import items at Sl. No. 1 to 4) supported by length and number of tubes in the export products. 4. For net weight of components to be manufactured from import item at Sl. No.22, details of components with net weights thereof may be indicated. 5. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 01.09.2015.				

Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:01.09.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. 44 The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The firm has informed that its supply is to ONGC, Delhi under deemed export category. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 01.09.2015.			

Case No.:32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:01.09.2015
45 Decision: The Committee noted that firm's reply dated 14.06.2015 has been sent to DHI on 26.06.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.			

Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:01.09.2015
46 Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.			

Case No.:52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410159529	Defer

:01/80/050/00424/AM15/	:04/24/040/00168/AM15/	07.10.2014	Date:01.09.2015
Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to MSME on 03.06.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.			

Case No.:1/26/80-ALC2/2014	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
48 HQ File :01/80/050/00624/AM15/	RLA File :61/24/040/00083/AM15/	Lic.No/Date:6110001273 02.02.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's reply dated 19.05.2015 has been sent to DHI on 13.07.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.			

Case No.:32/4/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
49 HQ File :01/80/050/00103/AM16/	RLA File :04/24/040/00282/AM15/	Lic.No/Date:0410160198 25.02.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments. The firm has informed that its supply is to NTPC, New Delhi under deemed export category. Case is deferred to 01.09.2015.			

Case No.:6/8/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
50 HQ File :01/80/050/00112/AM16/	RLA File :03/94/040/01101/AM15/	Lic.No/Date:0310794289 02.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:31/4/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
51 HQ File :01/80/050/00102/AM16/	RLA File :05/23/040/00534/AM15/	Lic.No/Date:0510393476 04.03.2015	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide UO No.3 (140)/15-TSW (B)/245 dated 29.06.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.			

Case No.:1/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
52 HQ File	RLA File	Lic.No/Date:0310794514	Defer

:01/80/050/00107/AM16/	:03/95/040/01010/AM15/	11.03.2015	Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 16.07.2015 for examination and comments. NC also noted that amendment sheet No.1 dated 11.03.2015 has been received and is being sent to DIPP for comments. Case is deferred to 01.09.2015.			

Case No.:5/8/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
HQ File :01/80/050/00111/AM16/	RLA File :03/94/040/01138/AM15/	Lic.No/Date:0310794617 16.03.2015	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID No.12/86/2015 The -TSW/53 dated 20.07.2015 as under:-			
1. Net Empty weight of export product may be specified as 115.535 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4. 3. Quantity of import item at Sl. No. 1 may be allowed as 77242 Kgs. inclusive of 11.9 % wastage after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 23160 Kgs. inclusive of 13.5 % wastage after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 1532 Kgs. inclusive of 7.1 % wastage after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 8207 Kgs. (840 Meters) inclusive of 4 % wastage. 7. Quantity of import item at Sl. No. 5 may be allowed as 80 Nos. on net to net basis. Duty free weight of this item may be allowed 11442 Kgs. inclusive of 3 % wastage. 8. Quantity of import item at Sl. No. 6 may be allowed as 33 Nos. on net to net basis. Duty free weight of this item may be allowed as 311 Kgs. inclusive of 3 % wastage. 9. Quantity of import item at Sl. No. 7 may be allowed as 651 Kgs.(794 Nos.) on net to net basis. 10. Quantity of import item at Sl. No.8 may be allowed as 62.3 Kgs.(130 Nos.) on net to net basis. 11. Quantities of import items at Sl. No. 9, 10 & 11 (welding Consumables) may be allowed as 493 Kgs., 493 Kgs. & 739 Kgs. respectively. 12. Quantities of import items at Sl. No. 12, 13 & 14 (welding Consumables) may be allowed as applied for i.e. 1571 Kgs. each.			
RA may take further action accordingly.			

Case No.:7/8/80-ALC2/2015	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
HQ File :01/80/050/00113/AM16/	RLA File :03/94/040/01134/AM15/	Lic.No/Date:0310794618 16.03.2015	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP vide ID No.12/86/2015-TSW/54 dated 20.07.2015 as under:-			
1. Net Empty weights of export products at Sl. No. 1, 2, 3 & 4 may be specified as 20.5 MT, 20.5 MT, 20.5 MT & 28 MT respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 3, 8 & 9. 3. Quantity of import item at Sl. No. 1 may be allowed as 13285 Kgs. inclusive of 37.7 % wastage after taking 1/3rd recovery from scrap.			

4. Quantity of import item at Sl. No. 2 may be allowed as 10584 Kgs. inclusive of 7.1 % wastage after taking 1/3rd recovery from scrap.
 5. Quantity of import item at Sl. No. 3 may be allowed as 948 Kgs. inclusive 7.2 % wastage after taking 1/3rd recovery from scrap.
 6. Quantity of import item at Sl. No. 4 may be allowed as 22 Nos. on net to net basis. Duty free weight of this item may be as applied for i.e. 27 Kgs. inclusive of 4 % wastage.
 7. Quantity of import item at Sl. No. 5 may be allowed as 32 Nos. on net to net basis. Duty free weight of this item may be allowed as 5153 Kgs. inclusive of 7.2 % wastage after taking 20 % recovery from scrap.
 8. Quantity of import item at Sl. No. 6 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 28204 Kgs. inclusive of 57.5 % wastage after taking 20 % recovery from scrap.
 9. Quantity of import item at Sl. No. 7 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be as 869.4 Kgs. inclusive of 5 % wastage.
 10. Quantity of import item at Sl. No. 8 may be allowed as 35285 Kgs. (40238 Meters) inclusive of 2.7 % wastage.
 11. Quantity of import item at Sl. No. 9 may be allowed as 160.8 Kgs. (227.4 Meters) inclusive of 4.1 % wastage.
 12. Quantity of import item at Sl. No. 10 may be allowed as 814 Kgs.(668 Nos.) on net to net basis.
 13. Quantity of import item at Sl. No.11 may be allowed as 214 Kgs.(708 Nos.) on net to net basis.
 14. Quantities of import items at Sl. No. 12, 13 & 14 (welding Consumables) may be allowed a 1336 Kgs., 920 Kgs. & 920 Kgs. respectively.
 15. Quantity of import item at Sl. No. 15 may be allowed as 5 Nos. on net to net basis. Duty free weight of this item may be allowed as 4010 Kgs. inclusive of 7.2 % wastage after taking 20 % recovery from scrap.
- RA may take further action accordingly.

55	Case No.: 69/8/80-ALC2/2015	Party Name: LYOPHILIZATION SYSTEMS INDIA PVT LTD.,	Meet No/Date: 8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00175/AM16/	RLA File :09/24/040/00675/AM15/	Lic.No/Date:0910061714 17.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

56	Case No.: 20/4/80-ALC2/2015	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date: 8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00091/AM16/	RLA File :08/24/040/00478/AM15/	Lic.No/Date:0810134866 20.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to deficiency letter sent directly to them on 01.06.20015 and DGFT has sent it to the firm on 11.06.2015 to furnish reply. The Committee decided to send reminder to the firm to expedite reply. Case is deferred to 01.09.2015.				

57	Case No.:2/8/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00108/AM16/	RLA File :03/95/040/01053/AM15/	Lic.No/Date:0310794805 23.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

58	Case No.:3/8/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00109/AM16/	RLA File :03/95/040/01052/AM15/	Lic.No/Date:0310794808 23.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

59	Case No.:23/4/80-ALC2/2015	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00094/AM16/	RLA File :07/24/040/00471/AM15/	Lic.No/Date:0710107931 25.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 01.06.2015 and again it was sent to them 05.06.2015 for examination and comments. Case is deferred to 01.09.2015.				

60	Case No.:4/8/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00110/AM16/	RLA File :03/95/040/01060/AM15/	Lic.No/Date:0310794860 25.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

61	Case No.:10/4/80-ALC2/2015	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00081/AM16/	RLA File :07/24/040/00485/AM15/	Lic.No/Date:0710107973 31.03.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 01.06.2015 for examination and comments. Case is deferred to 01.09.2015.				

62	Case No.:8/8/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
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HQ File :01/80/050/00114/AM16/	RLA File :03/94/040/01194/AM15/	Lic.No/Date:0310795107 06.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that DIPP vide ID No.12/86/2015-TSW/62 dated 20.07.2015 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format. 2. Basis for the gross weight of 7.337 Kgs. for blank sheet supported by blank size and size of export item. Case is deferred to 01.09.2015.			

Case No.:9/8/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00115/AM16/	RLA File :03/94/040/01087/AM15/	Lic.No/Date:0310795106 06.04.2015	Defer Date:01.09.2015
63	Decision: The Committee noted that DIPP vide ID No.12/86/2015-TSW/63 dated 20.07.2015 has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 11 & 12 of Standard Deficiency Format, export item wise. 2. Basis for the gross weight of blank sheets supported by blank size and size of export item, export item wise. Case is deferred to 01.09.2015.		

Case No.:10/8/80-ALC2/2015	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
64	HQ File :01/80/050/00116/AM16/	RLA File :03/94/040/01169/AM15/	Lic.No/Date:0310795103 06.04.2015 Defer Date:01.09.2015
	Decision: The Committee noted that firm's application has been sent to DIPP on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.		

Case No.:68/8/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
65	HQ File :01/80/050/00174/AM16/	RLA File :34/24/040/00270/AM15/	Lic.No/Date:3410041121 06.04.2015 Defer Date:01.09.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.		

Case No.:58/8/80-ALC2/2015	Party Name: TITAN COMPANY LIMITED,	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
66	HQ File :01/80/050/00164/AM16/	RLA File :07/24/040/00001/AM16/	Lic.No/Date:0710108038 15.04.2015 Defer Date:01.09.2015
	Decision: The Committee noted that firm's application is incomplete and decided to request RA to send complete application for consideration. Case is deferred to 01.09.2015.		

67	Case No.:76/8/80-ALC2/2015	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00182/AM16/	RLA File :34/24/040/00007/AM16/	Lic.No/Date:3410041143 16.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to MSME on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

68	Case No.:16/8/80-ALC2/2015	Party Name:H L E ENGINEERS PVT LTD,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00122/AM16/	RLA File :52/24/040/00002/AM16/	Lic.No/Date:5210041499 17.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send to the firm to furnish reply:- "Sl.No.3,4,5 & 11 of SDL" Case is deferred to 01.09.2015.				

69	Case No.:12/4/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00083/AM16/	RLA File :05/23/040/00606/AM15/	Lic.No/Date:0510393918 23.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that firm's application has been sent to DHI on 01.06.2015 for examination and comments. Case is deferred to 01.09.2015.				

70	Case No.:18/4/80-ALC2/2015	Party Name: BRIJBASI HI TECH UDYOG LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00089/AM16/	RLA File :05/23/040/00601/AM15/	Lic.No/Date:0510393921 23.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 01.06.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.				

71	Case No.:19/4/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00090/AM16/	RLA File :34/24/040/00020/AM16/	Lic.No/Date:3410041173 24.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DIPP in the				

firm's application and sent to m on 02.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 01.09.2015.

72	Case No.:33/4/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00104/AM16/	RLA File :04/24/040/00323/AM15/	Lic.No/Date:0410160442 24.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DIPP in the firm's application and sent to them on 02.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 01.09.2015.				

73	Case No.:77/8/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00183/AM16/	RLA File :05/24/040/00003/AM16/	Lic.No/Date:0510393960 24.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.				

74	Case No.:79/8/80-ALC2/2015	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
	HQ File :01/80/050/00185/AM16/	RLA File :03/94/040/00055/AM16/	Lic.No/Date:0310795588 28.04.2015	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide ID No.nil dated 20.7.2015 (copy to be sent to the firm and RA). RA may take further action accordingly.				

75	Case No.:73/8/80-ALC2/2015	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00179/AM16/	RLA File :05/23/040/00018/AM16/	Lic.No/Date:0510394027 29.04.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.				

76	Case No.:16/4/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00087/AM16/	RLA File :05/23/040/00021/AM16/	Lic.No/Date:0510394073 01.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency raised by DIPP in the firm's application and sent to them on 02.07.2015 and decided to issue reminder to the firm to furnish				

reply. Case is deferred to 01.09.2015.

77	Case No.:70/8/80-ALC2/2015	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00176/AM16/	RLA File :05/24/040/00045/AM16/	Lic.No/Date:0510394082 01.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

78	Case No.:6/4/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00077/AM16/	RLA File :08/24/040/00492/AM15/	Lic.No/Date:0810135196 06.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them directly on 04.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 01.09.2015.				

79	Case No.:7/4/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00078/AM16/	RLA File :08/24/040/00024/AM16/	Lic.No/Date:0810135197 06.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency letter sent to them directly on 04.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 01.09.2015.				

80	Case No.:14/8/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00120/AM16/	RLA File :08/24/040/00023/AM16/	Lic.No/Date:0810135195 06.05.2015	Defer Date:01.09.2015
Decision : The Committee noted that the firm's application has been sent to C&PC on 01.06.2015 for examination and comments. Case is deferred to 01.09.2015.				

81	Case No.:17/4/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00088/AM16/	RLA File :05/23/040/00034/AM16/	Lic.No/Date:0510394120 07.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that amendment sheet dated 21.05.2015 has been sent to DHI on 17.06.2015 and also noted that deficiency raised by DHI has been sent to the firm on 17.07.2015 to furnish reply. Case is deferred to 01.09.2015.				

	Case No.:74/8/80-ALC2/2015	Party Name: POWERWIND LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
82	HQ File :01/80/050/00180/AM16/	RLA File :05/24/040/00614/AM15/	Lic.No/Date:0510394137 07.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:75/8/80-ALC2/2015	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
	HQ File :01/80/050/00181/AM16/	RLA File :05/24/040/00031/AM16/	Lic.No/Date:0510394124 07.05.2015	
83	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID No.12/86/2015 -TSW/83 dated 20.07.2015 as under:- 1. Net weight of export product may be specified as 1384.2 Kgs. 2. Quantity of import item may be allowed as 5813.6 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further action accordingly.			

	Case No.:8/4/80-ALC2/2015	Party Name: AQUASUB ENGINEERING	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
84	HQ File :01/80/050/00079/AM16/	RLA File :32/24/040/00001/AM16/	Lic.No/Date:3210077536 08.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 01.09.2015.				

	Case No.:9/4/80-ALC2/2015	Party Name: AQUASUB ENGINEERING	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
85	HQ File :01/80/050/00080/AM16/	RLA File :32/24/040/00002/AM16/	Lic.No/Date:3210077537 08.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 01.09.2015.				

	Case No.:34/8/80-ALC2/2015	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
86	HQ File	RLA File	Lic.No/Date:3110065422	Defer

:01/80/050/00140/AM16/	:31/83/040/00017/AM16/	08.05.2015	Date:01.09.2015
Decision: The Committee noted that the DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- "Sl.No.3, 4, 5 & 11 of SDL (Export Product wise)". Case is deferred to 01.09.2015.			

87	Case No.:4/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00075/AM16/	RLA File :04/24/040/00013/AM16/	Lic.No/Date:0410160486 11.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 10.07.2015 and decided to send a reminder to the firm to furnish reply immediately. Case is deferred to 01.09.2015.				

88	Case No.:5/4/80-ALC2/2015	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00076/AM16/	RLA File :04/24/040/00030/AM16/	Lic.No/Date:0410160490 11.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 10.07.2015 and decided to send a reminder to the firm to furnish reply immediately. Case is deferred to 01.09.2015.				

89	Case No.:21/4/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00092/AM16/	RLA File :05/23/040/00004/AM16/	Lic.No/Date:0510394195 11.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 02.07.2015 and decided to send a reminder to the firm to furnish reply immediately. Case is deferred to 01.09.2015.				

90	Case No.:15/8/80-ALC2/2015	Party Name: GLOBAL ENERGY FOOD INDUSTRIES PVT. LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00121/AM16/	RLA File :08/24/040/00013/AM16/	Lic.No/Date:0810135242 11.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

91	Case No.:72/8/80-ALC2/2015	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
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HQ File :01/80/050/00178/AM16/	RLA File :05/24/040/00060/AM16/	Lic.No/Date:0510394197 12.05.2015	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID No.12/86/2015 -TSW/91 dated 20.07.2015 as under:- 1. Net weight of export product may be specified as 294.75 Kgs. 2. Quantity of import item may be allowed as 2349.2 Kgs. as 7.97 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further action accordingly.			

Case No.:24/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00130/AM16/	RLA File :05/23/040/00005/AM16/	Lic.No/Date:0510394238 13.05.2015	Defer Date:01.09.2015
92	Decision: The Committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/86/2015-TSW/92 dated 20.07.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of import items at Sl. No. 3 to 6, supported by overlay areas & overlay thicknesses. Case is deferred to 01.09.2015.		

Case No.:27/8/80-ALC2/2015	Party Name: SHIV INDUSTRIES	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
93	HQ File :01/80/050/00133/AM16/	RLA File :30/24/040/00004/AM16/	Lic.No/Date:3010103484 13.05.2015
			Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.		

Case No.:71/8/80-ALC2/2015	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
94	HQ File :01/80/050/00177/AM16/	RLA File :05/24/040/00067/AM16/	Lic.No/Date:0510394233 13.05.2015
			Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.		

Case No.:17/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
95	HQ File :01/80/050/00123/AM16/	RLA File :05/23/040/00016/AM16/	Lic.No/Date:0510394276 18.05.2015
			Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for		

examination and comments. Case is deferred to 01.09.2015.

96	Case No.:18/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00124/AM16/	RLA File :05/23/040/00017/AM16/	Lic.No/Date:0510394277 18.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

97	Case No.:19/8/80-ALC2/2015	Party Name: CLYDE BERGEMANN INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00125/AM16/	RLA File :05/23/040/00049/AM16/	Lic.No/Date:0510394296 19.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

98	Case No.:78/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00184/AM16/	RLA File :07/24/040/00027/AM16/	Lic.No/Date:0710108234 19.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

99	Case No.:23/8/80-ALC2/2015	Party Name: FINEFIT SEAT COVERS & ACCESSORIES	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00129/AM16/	RLA File :10/24/040/00009/AM16/	Lic.No/Date:1010059146 20.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

100	Case No.:25/8/80-ALC2/2015	Party Name: KDR FORGINGS PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00131/AM16/	RLA File :05/23/040/00035/AM16/	Lic.No/Date:0510394324 21.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

101	Case No.:59/8/80-	Party Name: THERMAX	Meet No/Date:8/80-	Status:
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	ALC2/2015	LTD.,	ALC2/2015 20.07.2015	Deferred
	HQ File :01/80/050/00165/AM16/	RLA File :31/83/040/00011/AM16/	Lic.No/Date:3110065443 21.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:67/8/80-ALC2/2015	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
102	HQ File :01/80/050/00173/AM16/	RLA File :31/83/040/00020/AM16/	Lic.No/Date:3110065449 22.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:13/8/80-ALC2/2015	Party Name: CHETAN MEDITECH PVT. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
103	HQ File :01/80/050/00119/AM16/	RLA File :08/24/040/00061/AM16/	Lic.No/Date:0810135351 25.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:50/8/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
104	HQ File :01/80/050/00156/AM16/	RLA File :22/24/040/00004/AM16/	Lic.No/Date:2210015240 25.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:1/5/80-ALC2/2015	Party Name: LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
105	HQ File :01/80/050/00105/AM16/	RLA File :07/24/040/00034/AM16/	Lic.No/Date:0710108269 26.05.2015	Defer Date:01.09.2015
Decision : The Committee noted that the firm's application has been sent to C&PC on 15.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

106	Case No.:26/8/80-ALC2/2015	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
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HQ File :01/80/050/00132/AM16/	RLA File :08/24/040/00063/AM16/	Lic.No/Date:0810135356 26.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

107	Case No.:35/8/80-ALC2/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00141/AM16/	RLA File :05/23/040/00038/AM16/	Lic.No/Date:0510394364 27.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

108	Case No.:57/8/80-ALC2/2015	Party Name: MINDA SILCA ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00163/AM16/	RLA File :05/24/040/00077/AM16/	Lic.No/Date:0510394373 27.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI/MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

109	Case No.:22/8/80-ALC2/2015	Party Name: DONALDSON INDIA FILTER SYSTEMS PVT. LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00128/AM16/	RLA File :05/23/040/00051/AM16/	Lic.No/Date:0510394381 28.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

110	Case No.:37/8/80-ALC2/2015	Party Name: VALMET CHENNAI PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00143/AM16/	RLA File :04/24/040/00058/AM16/	Lic.No/Date:0410160597 29.05.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DEIT on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

111	Case No.:36/8/80-ALC2/2015	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00142/AM16/	RLA File :04/24/040/00325/AM15/	Lic.No/Date:0410160602 01.06.2015	Defer Date:01.09.2015

Decision: The Committee noted that the firm's application has been sent to DIPP on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.

112	Case No.:20/8/80-ALC2/2015	Party Name: BEST KOKI AUTOMOTIVE PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00126/AM16/	RLA File :05/23/040/00036/AM16/	Lic.No/Date:0510394434 03.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

113	Case No.:21/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00127/AM16/	RLA File :05/23/040/00070/AM16/	Lic.No/Date:0510394420 03.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/86/2015-TSW/113 dated 20.07.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3 of Standard Deficiency Format 2. Difference in export and import items 3. Details of manufacturing operations on import item, if any. 4. Details of any other inputs in export item, imported or indigenous, if any with value thereof. Case is deferred to 01.09.2015.				

114	Case No.:28/8/80-ALC2/2015	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00134/AM16/	RLA File :05/23/040/00076/AM16/	Lic.No/Date:0510394473 08.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

115	Case No.:31/8/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00137/AM16/	RLA File :05/23/040/00082/AM16/	Lic.No/Date:0510394474 08.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

116	Case No.:63/8/80-ALC2/2015	Party Name: TIL LIMITED	Meet No/Date:8/80-ALC2/2015	Status: Deferred
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		20.07.2015	
HQ File :01/80/050/00169/AM16/	RLA File :02/24/040/00029/AM16/	Lic.No/Date:0210205871 09.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DHI on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:30/8/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
HQ File :01/80/050/00136/AM16/	RLA File :05/23/040/00019/AM16/	Lic.No/Date:0510394512 10.06.2015	Defer Date:01.09.2015
117	Decision : The Committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/86/2015-TSW/117 dated 20.07.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 5 & 6 in Nos. also in addition to their weight. Case is deferred to 01.09.2015.		

Case No.:32/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
118	HQ File :01/80/050/00138/AM16/	RLA File :05/23/040/00096/AM16/	Lic.No/Date:0510394521 10.06.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.		

Case No.:33/8/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
119	HQ File :01/80/050/00139/AM16/	RLA File :05/23/040/00040/AM16/	Lic.No/Date:0510394513 10.06.2015
	Decision: The Committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/86/2015-TSW/119 dated 20.07.2015 as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 2, 4, 6 & 8 in Nos. also in addition to their weight. 3. Basis/justification for the quantities of "Test Coupons" at Sl. No. 3, 5 & 7 of list of import items. Case is deferred to 01.09.2015.		

120	Case No.:29/8/80-	Party Name: BIRLA	Meet No/Date:8/80-	Status:
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	ALC2/2015	FURUKAWA FIBRE OPTICS PRIVATE LIMITED,	ALC2/2015 20.07.2015	Deferred
	HQ File :01/80/050/00135/AM16/	RLA File :17/24/040/00018/AM16/	Lic.No/Date:1710006131 11.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DOT on 16.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:61/8/80-ALC2/2015	Party Name: KELD ELLENTOFT INDIA P.LTD	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
121	HQ File :01/80/050/00167/AM16/	RLA File :04/24/040/00060/AM16/	Lic.No/Date:0410160667 11.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:40/8/80-ALC2/2015	Party Name: BAXTER (INDIA) PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Approved
	HQ File :01/80/050/00146/AM16/	RLA File :05/23/040/00088/AM16/	Lic.No/Date:0510394567 15.06.2015	
122	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID No.12/86/2015 The -TSW/122 dated 20.07.2015 as under:- "Advance Authorization may be ratified as under on repeat basis: Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 45349069.44 Grams as 1.02 Kgs./Kg. content in the export products. 1. Quantity of each import item from Sl. No. 2 to 7, 10, 11, 13 & 14 may be allowed as 1379176 Nos. on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 8 may be allowed as 1.02 mtr./mtr. content in the export products as claimed by the firm. 3. Quantities of import items at Sl. No. 9 & 12 may be allowed as 1.01 Kg./Kg. content in the export products as claimed by the firm." RA may take further action accordingly.			

	Case No.:38/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
123	HQ File :01/80/050/00144/AM16/	RLA File :05/23/040/00071/AM16/	Lic.No/Date:0510394578 16.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

124	Case No.:39/8/80-ALC2/2015	Party Name: DONALDSON INDIA	Meet No/Date:8/80-ALC2/2015	Status: Deferred
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	FILTER SYSTEMS PVT. LTD.,	20.07.2015	
HQ File :01/80/050/00145/AM16/	RLA File :05/23/040/00074/AM16/	Lic.No/Date:0510394576 16.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DEIT on 17.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

	Case No.:43/8/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00149/AM16/	RLA File :05/23/040/00084/AM16/	Lic.No/Date:0510394580 16.06.2015	Defer Date:01.09.2015
125	Decision : The Committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/86/2015-TSW/125 dated 20.07.2015 as under and decided to send it to the firm to furnish reply:- 1. Purity of Nitrogen to be generated by the "Nitrogen generation Plant" 2. Basis/justification for the quantity of import item Case is deferred to 01.09.2015.			

	Case No.:55/8/80-ALC2/2015	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
126	HQ File :01/80/050/00161/AM16/	RLA File :05/24/040/00096/AM16/	Lic.No/Date:0510394586 17.06.2015	Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

	Case No.:65/8/80-ALC2/2015	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
127	HQ File :01/80/050/00171/AM16/	RLA File :05/23/040/00083/AM16/	Lic.No/Date:0510394588 17.06.2015	Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

	Case No.:56/8/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
128	HQ File :01/80/050/00162/AM16/	RLA File :53/24/040/00001/AM16/	Lic.No/Date:5310018506 19.06.2015	Defer Date:01.09.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

129	Case No.:49/8/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00155/AM16/	RLA File :05/23/040/00091/AM16/	Lic.No/Date:0510394648 22.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. DIPP representative present in the meeting has requested for correct copy of the application which is being sent to them for examination and comments. Case is deferred to 01.09.2015.				

130	Case No.:51/8/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00157/AM16/	RLA File :05/23/040/00097/AM16/	Lic.No/Date:0510394649 22.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that application of the firm has been received and decided to send it to DIPP for examination and comments. Case is deferred to 01.09.2015.				

131	Case No.:54/8/80-ALC2/2015	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00160/AM16/	RLA File :05/24/040/00111/AM16/	Lic.No/Date:0510394669 23.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to DIPP on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

132	Case No.:62/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00168/AM16/	RLA File :05/24/040/00131/AM16/	Lic.No/Date:0510394667 23.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

133	Case No.:66/8/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
	HQ File :01/80/050/00172/AM16/	RLA File :05/24/040/00132/AM16/	Lic.No/Date:0510394668 23.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

134	Case No.:41/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80- ALC2/2015	Status: Deferred
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			20.07.2015	
	HQ File :01/80/050/00147/AM16/	RLA File :05/23/040/00106/AM16/	Lic.No/Date:0510394688 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:42/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
135	HQ File :01/80/050/00148/AM16/	RLA File :05/23/040/00109/AM16/	Lic.No/Date:0510394691 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to request RA to send hard copy of the application to consider the case. Case is deferred to 01.09.2015.				

	Case No.:44/8/80-ALC2/2015	Party Name: GLOBE HI-FABS LLP	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
136	HQ File :01/80/050/00150/AM16/	RLA File :05/23/040/00127/AM16/	Lic.No/Date:0510394684 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that hard copy of the firm's application has not been received and decided to request RA to send hard copy of the application to consider the case. Case is deferred to 01.09.2015.				

	Case No.:45/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
137	HQ File :01/80/050/00151/AM16/	RLA File :05/23/040/00113/AM16/	Lic.No/Date:0510394692 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:46/8/80-ALC2/2015	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
138	HQ File :01/80/050/00152/AM16/	RLA File :05/23/040/00108/AM16/	Lic.No/Date:0510394689 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.				

	Case No.:48/8/80-ALC2/2015	Party Name: GLOBE HI-FABS LLP	Meet No/Date:8/80-ALC2/2015 20.07.2015	Status: Deferred
139				

HQ File :01/80/050/00154/AM16/	RLA File :05/23/040/00101/AM16/	Lic.No/Date:0510394679 24.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:52/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
140 HQ File :01/80/050/00158/AM16/	RLA File :07/24/040/00098/AM16/	Lic.No/Date:0710108420 25.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:53/8/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
141 HQ File :01/80/050/00159/AM16/	RLA File :07/24/040/00097/AM16/	Lic.No/Date:0710108419 25.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

Case No.:47/8/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Approved
142 HQ File :01/80/050/00153/AM16/	RLA File :04/24/040/00219/AM15/	Lic.No/Date:0410160712 26.06.2015	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide ID No. Nil dated 20.07.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.			

Case No.:64/8/80-ALC2/2015	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date:8/80- ALC2/2015 20.07.2015	Status: Deferred
143 HQ File :01/80/050/00170/AM16/	RLA File :30/24/040/00014/AM16/	Lic.No/Date:3010103544 26.06.2015	Defer Date:01.09.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 20.07.2015 for examination and comments. Case is deferred to 01.09.2015.			

S.No.218

Case No. A- 02	M/s. LMT	HQF.No.01/80/162/00004/AM16/DES-I	Lic. No. & date
Meeting No.08/16	(India) Pvt. Ltd.,	RA.F.No.31/83/039/00004/AM15	3110065258

Date: 20.07.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.06.02.2015
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Decision: NC noted that the firm's reply has been sent to DHI on 13.07.2015 for comments and decided to await comments from DHI. Case is deferred to 01.09.2015.

S.No.219

Case No. A-03	M/s. LMT	HQF.No.01/80/162/00008/AM16/DES-I	Lic. No. & date
Meeting No.08/16	(India) Pvt. Ltd.,	RA.F.No.31/83/039/00005/AM15	3110065291
Date: 20.07.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	dt.24.02.2015

Decision: NC noted that the deficiency letter (raised by DHI) has been sent to the firm on 20.05.2015 to furnish reply and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.

S.No.220

Case No. A/R-98	M/s. Bharat	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.08/16	Heavy	RA.F.No.09/24/040/00223/AM11	0910043468
Date: 20.07.2015	Electricals Ltd., Hyderabad	Fixation of Norms	dt.09.09.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 01.09.2015.

S.No.221

Case No. A/R-118	M/s. Bharat	HQF.No.01/80/050/00495/AM11/DES.I	Lic. No. & date
Meeting No.08/16	Heavy	RA.F.No.09/24/040/00169/AM11	0910043002
Date: 20.07.2015	Electricals Ltd., Hyderabad	Fixation of Norms	dt.06.08.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 01.09.2015.

S.No.222

Case No. A/R-140	M/s. Alstom	HQF.No.01/80/050/01450/AM04/DES.I	Lic. No. & date
Meeting No.08/16	Projects	RA.F.No.03/24/042/00205/AM04	0310247081
Date: 20.07.2015	India Ltd., Mumbai	Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Joint DGFT (JMG) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 01.09.2015.

S.No.223

Case No. A/R-116	M/s. Flovel Energy Pvt.	HQF.No.01/81/050/00396/AM11/DE S.I	Lic. No. & date
Meeting No.08/16	Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 20.07.2015	Faridabad	Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that the firm vide its e-mail dated 10.07.2015 had requested to grant another opportunity for Personal Hearing after 28.04.2015. Accordingly, the firm was granted Personal Hearing on 20.07.2015. The committee noted that the representatives from M/s Flovel Energy Pvt. Ltd. appeared for the Personal Hearing on 20.07.2015 at 3.00 PM and this hearing was attended by S/Shri S.S. Sorot and Pramod Kumar Rai, on behalf of the firm.

The committee further noted that firm's representatives submitted oral submissions / explanations.

The committee further noted that while making oral submissions, the representatives referred to the detailed contentions made in the written submissions and explained the same at length to the committee. The committee took note of the oral submissions being referred to by the representatives and gave a patient hearing to the detailed oral submissions made by the firm which continued up to 3.30 PM.

However, on hearing the oral submissions made by the firm, NC decided to request CLA, New Delhi to verify and provide copies of all amendment sheets issued for this AA, in chronological order, indicating the description of import and Export items and ITCHS Code of the import and Export items. NC also noted that DHI has already provided comments for this case. Case is deferred to 01.09.2015.

S.No.224

Case No. A/R-121	M/s. Thermax	HQF.No.01/80/050/01550/AM09/DES.I	Lic. No. & date
Meeting No.08/16	Ltd., Pune	RA.F.No.31/24/040/00296/AM09	3110036393
Date: 20.07.2015		Request for revision of norms.	dt.11.12.2008

Decision: The committee noted that the firm's request dated 20.06.2014 has been sent to DHI on 07.04.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 01.09.2015.

S.No.225

Case No. A/R-143	M/s.	HQF.No.01/80/171/00223/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Truetschler	RA.F.No. 03/95/039/00005/AM10	0310608317
ate: 20.07.2015	India Pvt. Ltd., (Formerly M/s. Trumac Engineering Co. Pvt. LTd.,	Request for Fixation of ad-hoc norms.	dt.29.12.2010

Decision: The committee decided to ratify the norms based on the recommendation of DHI vide UO No.3 (69)/15-TSW (B)/247 dated 06.07.2015 (copy to be sent to the firm & RA). RA may take further action accordingly.

25/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.226

Case No. A/R-146	M/s. Man Trucks	HQF.No.01/80/050/00830/AM11/DES.I	Lic. No. & date
Meeting No.08/16	India Pvt. Ltd.,	RA.F.No.31/24/040/00119/AM11	3110046183
Date: 20.07.2015	Pune	Request for fixation of norms.	dt.29.12.2010

Decision: The committee noted that the firm's reply dated 01.06.2015 has been sent to DHI on 08.06.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.

S.No.227

Case No. A/R-161	M/s. Automat	HQF.No.01/80/050/00138/AM11/DES.I	Lic. No. & date
Meeting No.08/16	Irrigation Pvt.	RA.F.No.05/23/040/00013/AM15	0510385020
Date: 20.07.2015	Ltd., Shahdara, Delhi	Request for fixation of norms	dt.25.04.2014

Decision: The committee noted that the firm's request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments and decided to send a d.o. letter to JS, C&PC to expedite comments. Case is deferred to 01.09.2015.

S.No.228

Case No. A/R-17	M/s. Larsen	HQF.No.01/80/050/00349/AM15/DES.I	Lic. No. & date
Meeting No.08/16	& Toubro	RA.F.No.03/95/040/00180/AM15	0310786804
Date: 20.07.2015	Ltd.	Request for revision of norms	dt.14.07.20014

Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 07.05.2015 and decided to issue reminder to the firm to expedite reply. Case is deferred to 01.09.2015.

S.No.229

Case No. A/R-21	M/s. Larsen &	HQF.No.01/80/050/00277/AM14/DES.I	Lic. No. & date
Meeting No.08/16	Toubro Ltd.	RA.F.No.03/95/040/00170/AM14	0310739825
Date: 20.07.2015		Request for revision of norms	dt.02.07.2014

Decision: The Committee noted that the firm's request dated 02.02.2015 has been sent to DHI on 15.04.2015 followed by reminder on 09.07.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.

S.No.230

Case No. A/R-25	M/s. Poly	HQF.No.01/80/050/00270/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Medicure Ltd;	RA.F.No.05/24/040/00118/AM15	0510389511
Date: 20.07.2015		Request for revision of norms	dt.09.07.20140

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 09.07.2015 to expedite comments. Case is deferred to 01.09.2015.

S.No.231

Case No. A/R-26	M/s. Poly	.HQF.No.01/80/050/00286/AM15/DES.I	Lic. No. & date
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Meeting No.08/16	Medicure	RA.F.No.05/24/040/00197/AM15	0510390116
Date: 20.07.2015	Ltd;	Request for revision of norms	dt.05.08.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 10.07.2015 to expedite comments. Case is deferred to 01.09.2015.

S.No.232

Case No. A/R-27	M/s. Poly	.HQF.No.01/80/050/00288/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Medicure	RA.F.No.05/24/040/00422/AM14	0510378497
Date: 20.07.2015	Ltd;	Request for revision of norms	dt.06.02.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 10.07.2015 to expedite comments. Case is deferred to 01.09.2015.

S.No.233

Case N5. A/R-28	M/s. Poly	.HQF.No.01/80/050/00268/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Medicure	RA.F.No.05/24/040/00165/AM14	051038660
Date: 20.07.2015	Ltd;	Request for revision of norms	dt.11.07.2014

Decision: The committee noted that the firm's request dated 13.02.2015 has been sent to C&PC on 07.04.2015 followed by reminder dated 09.07.2015 to expedite comments. Case is deferred to 01.09.2015.

S.No.234

Case No. A/R-29	M/s.	.HQF.No.01/80/050/00589/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Micron	RA.F.No.05/24/040/00459/AM15	0510392622
Date: 20.07.2015	Instruments P. Ltd;	Request for revision of norms	dt.30.12.2014

Decision: The Committee noted that the firm has not sent complete reply to the deficiency letter (raised by DIPP) on 28.04.2015 followed by reminder 10.07.2015 and decided to issue final reminder to the firm to furnish reply. Case is deferred to 01.09.2015.

S.No.235

Case No. A/R-30	M/s.	.HQF.No.01/80/050/00515/AM15/DES.I	Lic. No. & date
Meeting No.08/16	Micron	RA.F.No.05/24/040/00360/AM15	0510391970
Date: 20.07.2015	Instruments P. Ltd;	Request for revision of norms	dt.13.11.2014

Decision: The Committee noted that the firm has not sent complete reply to the deficiency letter (raised by DIPP) on 28.04.2015 followed by reminder 10.07.2015 and decided to issue final reminder to the firm to furnish reply.

Case is deferred to 01.09.2015.

S.No.236

Case No. A/R-45	M/s. Chemico Synthetics Ltd., Ghaziabad(UP)	HQF.No.01/80/050/00389/AM15/DES.I	Lic. No. & date
Meeting No.08/16		RA.F.No.05/23/040/00204/AM15	0510390776
Date: 20.07.2015		Request for revision of norms	dt.27.08.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME vide UO No.30 (220)/14-ME dated 03.07.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.237

Case No. A/R-46	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00557/AM11/DES.I	Lic. No. & date
Meeting No.08/16		RA.F.No.31/24/040/00250/AM11	3110047051
Date: 20.07.2015		Request for clarification / modification of norms	dt.22.02.2011

Decision: The Committee noted that the DHI representative present in the meeting has requested to call for the following information from the firm for consideration of their case:-

“Copy of relevant NIS standard for alloy composition”.

Case is deferred to 01.09.2015.

S.No.238

Case No. A/R-47	M/s. Autocomp India Pvt. Ltd., Nasik (Mah.)	HQF.No.01/81/050/00179/AM13/DES.I	Lic. No. & date
Meeting No.08/16		RA.F.No.31/83/040/00074/AM13	3110054970
Date: 20.07.2015		Request for clarification / modification of norms	dt.13.07.2012

Decision: The Committee noted that the DHI representative present in the meeting has requested to call for the following information from the firm for consideration of their case:-

“Copy of relevant NIS standard for alloy composition”.

Case is deferred to 01.09.2015.

S.No.239

Case No. A/R-48	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00427/AM11/DES.I	Lic. No. & date
Meeting No.08/16		RA.F.No.31/24/040/00130/AM11	3110045269
Date: 20.07.2015		Request for clarification / modification of norms	dt.28.10.2010

Decision: The Committee noted that the DHI representative present in the meeting has requested to call for the following information from the firm for consideration of their case:-

“Copy of relevant NIS standard for alloy composition”.

Case is deferred to 01.09.2015.

S.No.240

Case No. A/R-49	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00490/AM12/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.31/83/040/00206/AM12	3110052368
Date: 20.07.2015		Request for clarification / modification of norms	dt.13.01.2012

Decision: The Committee noted that the DHI representative present in the meeting has requested to call for the following information from the firm for consideration of their case:-

“Copy of relevant NIS standard for alloy composition”.

Case is deferred to 01.09.2015.

S.No.241

Case No. A/R-50	M/s. Autocomp India Pvt. Ltd., Nashik(Mah.)	HQF.No.01/81/050/00189/AM14/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.31/83/040/00020/AM14	3110058599
Date: 20.07.2015		Request for clarification / modification of norms	dt.03.06.2013

Decision: The Committee noted that the DHI representative present in the meeting has requested to call for the following information from the firm for consideration of their case:-

“Copy of relevant NIS standard for alloy composition”.

Case is deferred to 01.09.2015.

S.No.242

Case No. A/R-51	M/s. Spirotech Heat Exchanger Pvt. Ltd., Pune	HQF.No.01/80/050/00265/AM15/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.05/24/040/00154/AM15	0510389675
Date: 20.07.2015		Request for revision of norms	dt.14.07.2014

Decision: The Committee noted that the firm's request dated 26.02.2015 has been sent to DIPP on 12.05.2015 for examination and comments.

Case is deferred to 01.09.2015.

S.No.243

Case No. A/R-52	M/s. Sartorius Stedium India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00303/AM15/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.07/24/040/00136/AM15	0710105701
Date: 20.07.2015		Request for revision of norms	dt.11.07.2014

Decision: The Committee noted that the DIPP has raised deficiency in the firm's request dated 06.04.2015 vide ID No.12/86/2015-TSW/52-A/R dated 20.07.2015 as under and decided to send it to the firm to furnish reply:-

1. Information in respect of Item at Sl .No. 4 & 5 of Standard Deficiency Format-export product wise.
2. Information in respect of Item at Sl. No. 11 of Standard Deficiency Format in respect of import items from Sl. No. 20 to 25.
3. For net weight of components to be manufactured from import item at Sl. No. 20 to 25, details of components with net weights thereof may be indicated.
4. Information in respect of Item at Sl .No. 14 of Standard Deficiency Format for import items at Sl. No 62 to 65.

Case is deferred to 01.09.2015.

S.No.244

Case No. A/R-53	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00517/AM14/DES.I	Lic. No. & date
Meeting No.08/16		RA.F.No.03/95/040/00830/AM14	0310766662
Date: 20.07.2015		Request for revision/amendment of norms	dt.17.01.2014

Decision: The Committee decided to modify the norms based on the recommendation of DIPP vide ID No.12/86/2015 -TSW/53 dated 20.07.2015 as under:-

1. List of export items & import items may be revised as per the lists submitted by the firm vide their letter dated 5th May, 2015 (copies enclosed).
2. Net Fabricated weights of 1464.392 MT, 1167.322 MT & 290.108 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively of the revised list.
3. Import items at Sl. 1 & 2 shall be of relevant grade and thickness as contained in the export products.
4. Import item at Sl. No. 5 shall be of relevant grade and dia. as contained in the export products.
5. Quantity of import item at Sl. No. 1 may be allowed as 2082347.8 Kgs as 1.0279 Kgs./kg. content in the export products as claimed by the firm.
6. Quantity of import item at Sl. No. 2 may be allowed as 279553 Kgs as 1.053 Kgs./kg. content in the export products after taking 1/3rd recovery from scrap.
7. Quantity of import item at Sl. No. 3 may be allowed as 42 Nos.(70314 Kgs.) on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 4 may be allowed as 23 Nos.(86 Kgs.) on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 5 may be allowed as 49.22 Meters (7823 Kgs.) inclusive of 0.74 % wastage as claimed by the firm.
10. Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as 52240 Kgs. , 74347 Kgs. & 74347 Kgs. respectively.
11. FOB value of exports and cif value of import items may be revised by DGFT/RA as per policy

RA may take further action accordingly.

S.No.245

Case No. A/R-54	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00468/AM15/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.03/95/040/00415/AM15	0310788987
Date: 20.07.2015		Request for revision/amendment of norms	dt.10.09.2014

Decision: The committee noted that the firm's representation dated 19.05.2015 has been sent to DHI on 22.05.2015 for comments and decided to await comments. Case is deferred to 01.09.2015.

S.No.246

Case No. A/R-58	M/s. Roulunds Braking (India)	HQF.No.01/80/162/00093/AM16/DES .I	Lic. No. & date
Meeting No.08/16	Pvt. LTd., New	RA.F.No.05/88/040/00670/AM03	0510074068
Date: 20.07.2015	Delhi	Request for revision/amendment of norms	dt.29.11.2002

Decision: The committee noted that the firm had submitted a representation dated 06.06.2015 informing that they were issued Advance Licence No. 0510074068 dated 29.11.2002 by the Office of the Joint Director General of Foreign Trade, New Delhi (CLA). As per the Licence the import item at S.No.1 was **43446 kgs. of Friction Mix**, which was considered by the Norms Committee for fixation of the norms in its meeting No. 48/2003 dated 11.03.2003. The committee decided to ratify the licence and, inter-alia, the norms for the import item at S.No.1 were as under:

The quantity of import item No.1 may be reduced to 4338 kg. (inclusive of 5% wastage).

2. The firm in its representation submitted that they have filed WP (C) No. 5612/2015 in the High Court of Delhi and the Hon'ble High Court vide its order dated 28.05.2015 has directed to issue notice to the respondents. It was also stated that one of the prayers in the WP is that 4338 kgs. of import item Friction Mix recommended by the Norms Committee contains a typographical error which should be considered and reviewed by the Norms Committee, to rectify it to 43338 kgs.
3. In this regard the CLA vide letter F.No. 05/88/40/503/AM03/ZALC-I/CLA dated Nil, received in the DGFT on 17.06.2015, has enclosed a copy of the writ petition and has requested the Norms Committee for taking an early action and informing the outcome of this case to them so that they can take necessary steps in this matter.
4. The Committee also noted that the CLA had passed an Adjudication Order dated 07.05.2010 imposing a penalty of Rs.One crore on the firm. The Committee further noted that the firm filed an appeal against this Adjudication Order, which was dismissed through Order-in-Appeal vide F.No.11/82/2010-11/ECA-I/3676 dated 21.02.2012.
5. A copy of the said representation along with copy of all documents was sent to the D/o MSME vide ID Note dated 22.06.2015 for examination and comments.
6. This case was considered by the Norms Committee I in its meeting dated 06.07.2015. During deliberations in the meeting it was felt by the Committee that prima-facie there appears to be a typographical error. It was also observed by the Committee that during the process of finalization of the appeal submitted by the firm, they were asked to submit certain documents to arrive at a decision, and the appeal was rejected since the firm did not submit any documents. In order to proceed further it was decided by the Committee that the firm may be requested to submit copy of the export shipping bill whereby exports were made for discharge of export obligation under Advance Authorization No. 0510074068 dated 29.11.2002 AND a copy

of consumption register showing the usage of Friction Mix under the above Advance Authorization and the case was deferred for the next NC Meeting to be held on 30.07.2015. Accordingly, a letter / e-mail dated 07.07.2015 was issued to the firm.

7. The Committee reconsidered this case in its Meeting dated 20.07.2015 and noted that the firm vide its reply dated 08.07.2015 has submitted copies of complete fourteen shipping bills, statement certified by Chartered Accountant showing the quantity of exports made & raw material utilized through each of the fourteen shipping bills and a statement certified by Chartered Accountant showing the actual quantity of Friction Mix imported by the firm.

8. On the basis of copies of all these papers, the Committee observed that the firm had utilized 54413.613 kgs. of import item Friction Mix in the export product.

9. Accordingly, the Committee decided that there was a typographical error in the quantity recommended for the import item at S.No.1 i.e., Friction Mix, by the Norms Committee vide Meeting No. 48/2003 dated 11.03.2003. As such, the Committee decided to rectify the quantity for the import item at S.No.1 i.e., Friction Mix with following recommendations:

- (i) The quantity of import item No.1 may be reduced to **43338 kgs.** (inclusive of 5% wastage).
- (ii) There is no change in other recommendations of the Norms Committee Meeting No.48/2003 dated 11.03.2003 for Advance Licence No. 0510074068 dated 29.11.2002.
- (iii) This rectification is meant only for the purpose of regularization of Advance Licence No. 0510074068 dated 29.11.2002.

CLA may take necessary action accordingly.

S.No.247

Case No. A/R-60	M/s. ISGEC	HQF.No.01/80/050/00516/AM15/DES	Lic. No. & date
Meeting No.08/16	Heavy Engineering Ltd.,	.I	
Date: 20.07.2015	Noida	RA.F.No.05/23/040/00354/AM15	0510392009
		Request for revision of norms	dt.14.11.2014

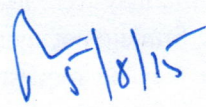
Decision: The committee decided to modify the norms based upon the written comments of DHI vide ID No.3 (24)/2015-TSW (B) dated 13.07.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

S.No.248

Case No. A/R-61	M/s. ISGEC	HQF.No.01/80/050/00568/AM15/DES	Lic. No. & date
Meeting No.08/16	Heavy Engineering Ltd.,	.I	
Date: 20.07.2015	Yamunanagar	RA.F.No.05/23/040/00409/AM15	0510392350
		Request for revision of norms	dt.10.12.2014

Decision: The committee noted that the firm's request dated 18.06.2015 has been sent to DIPP on 14.07.2015 for comments and decided to await comments.
Case is deferred to 01.09.2015.


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S. No.249

Case No. A/R-62	M/s. Chemico Synthetics Ltd., Ghaziabad	HQF.No.01/80/050/00523/AM15/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.05/23/040/00342/AM15	0510391879
Date: 20.07.2015		Request for revision of norms	dt.07.11.2014

Decision: The committee decided to modify the norms based upon the written comments of MSME vide UO No.30 (2350)/14-ME dated 03.07.2015 (copy to be sent to firm and RA).
RA may take further action accordingly.

S.No.250

Case No. A/R-63	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00485/AM15/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.61/24/040/00057/AM15	6110001261
Date: 20.07.2015		Request for revision of norms	dt.06.01.2015

Decision: The committee noted that the firm's request dated 02.06.2015 has been sent DHI on 14.07.2015 for examination and comments. Case is deferred to 01.09.2015.

S.No.251

Case No. A/R-64	M/s. Videocon Industries Ltd., Mumbai	HQF.No.01/81/050/00185/AM08/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.03/95/040/00317/AM08	0310434584
Date: 20.07.2015		Request for revision of norms	dt.29.06.2007

Decision: The committee decided modify the norms based on DIPP recommendation vide ID No.12/86/2015-TSW/64-A/R dated 20.07.2015 as under:-

1. Import items at Sl. No. 11 & 12 put together may be allowed upto 0.5 % of FOB value of exports.
2. Rest of the import items may be allowed as per SION at Sl. No. C-1995.

This modification is for regularization of the above mentioned RA.

RA may take further action accordingly.

S.No.252

Case No. A/R-65	M/s. Videocon Industries Ltd., Mumbai	HQF.No.01/80/162/00194/AM10/DES .I	Lic. No. & date
Meeting No.08/16		RA.F.No.03/95/040/00012/AM10	0310527117
Date: 20.07.2015		Request for revision of norms	dt.03.07.2009

Decision: The Committee noted that the firm's request dated 21.05.2015 has been sent to DIPP on 15.07.2015 for comments Case is deferred to 01.09.2015.

S.No.253

Case No. C - 02	M/s. Schmetz India P. Ltd;	HQF.No.01/80/171/00021/AM15/DES.I	
Meeting No.08/16		Request for fixation of wastage norms M/s. Schmetz	

Date: 20.07.2015		India P. Ltd. (100% EOU) as per para 6.8(e) of Foreign Trade Policy.
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Decision: The committee noted that the firm's reply has been sent to MSME on 09.07.2015 for comments and decided to await comments.

Case is deferred to 01.09.2015.

5/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 45
Department of Heavy Industry

TSW(B)Section

J. 22.05
22/8/15
22/8/15

F.No.3(42)/2013

Dated 19/6/2015

Subject: Ratification of A A No 0910055381 of M/s BHEL Hyderabad

EP: 2 X 500 MW Drive Turbine (12 MW), Deaerator, Drain Cooler, HP/LP Heater, Boiler Feed / Booster / Condensate Extraction/Cooling Pump and Bowl Mills for WBPDCI Sagardigh i Power Project (Wt: 841.8 MT) (SI no 60)

Inputs

Sl No	Item	Total Quantity in MT(%wastage)
71	SS FLATS	7.96 (385%)
72	BLADE PROFILES	1.16 (8%)
73	SS WIRES	0.14 (2%)
74	SS STRIP	0.16 (1%)
75	AS ROUNDS	4.3 (46%)
76	SS ROUNDS	1.3 (46%)
77	CS ROUNDS	0.47 (46%)
78	CS PLATES	154 (14%)
79	AS PLATES	8.4 (7%)
80	CS PIPES	10.6 (1%)
81	SS PIPES	0.25 (2%)

Item No 70 is deleted.

Remaining items from SI No 1 to 129, on net to net basis with nil wastage and accountability.

Item No 130 to 160 are spares as per spares policy.

This issues with the approval of JS.

(241)

(K. K Tiwari)

Industrial Adviser

DyDGFT-I

25/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Sharma
26/6/15

D/L 46 8-20-06
at 8-615X
207/15 ✓

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no 0710095554 dt 23-05-13 .

DES-I, DGFT may kindly refer to the above mentioned AAs of M/s Alstom Transport India. Firm's letter of dated 27-01-15 has been examined. The firm may be asked to submit following information.

1. The firm has given statement of wastage for item no 283 to 309. But raw material appears at sl no 232 to 256. The quantity also does not match. This needs clarification.
2. The amended list of import as informed earlier also not available.
3. The firm has only given the statement of wastage. The firm to submit calculation of all items whose unit is not in number supported by Engg drawing.
4. The reason for different total number of inputs though export product is same.

The above issues with the approval of IA(KKT).



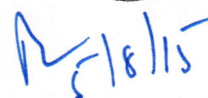
B.C. Nayak
Development Officer
14-07-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(32)/13-TSW(B)

dated

(269)



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

47

S No 20
86.15
20.7.15

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No..... W-27/17/2014-IPHW

दिनांक

Date....19.5.2015

M/s. Transasia Bio Medicals Ltd.
Transasia House, 8, Chandivali Studio Road
Mumbai, Maharashtra - 400072

Sub: Application for ratification of norms of Advance Licence No. 0310771504 dated 24.2.2012
issued to M/s. Transasia Bio Medicals Ltd. Mumbai.

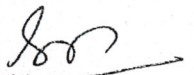
24/02/2014

Please refer to your letter. IEC No. 0397057946 dated 1.5.2015 forwarding information on the subject mentioned above.

2. In this regard, it is stated that you have not provided the wastage involved in manufacturing process for Sl. No. 32, 34, 36, 93, 95, 129-132, 222, 254, 287, 331, 337, 358 and 359 and also not provided the details of item under 1 set of Sl. No. 271, 333.

3. You are requested to provide the aforesaid information to enable further processing of the case.

Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

Copy to:

Shri Praveen Sharma
Dy. Director General of
Foreign Trade
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT I.D.. No. 01/80/50/00007/AM15/DES-1/29 dated 9.4.2014

25/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

BIL 48 8.05.39
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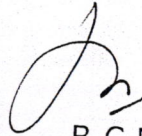
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S GEA BGR energy System for ratification of norms of AA no 0410159190 dt 07-08-14.

DES-I, DGFT may kindly refer to the above mentioned AA of GEA BGR energy System. Firm's reply of dated 24-04-15 has been examined. The firm may be asked to submit following information.

1. Quantity of item no 4 & 6 of import does not match with quantity of the calculation given.
2. Annexure c for Cupro Nickel Pipe is not available.
3. SI no 11 of SDL for SS plates has not been given. Only statement of wastage has been given.

The above issues with the approval of IA (KKT).


B.C. Nayak
Development Officer
08-07-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(134)/14-TSW(B)

dated

(251)

15/8/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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49 40
20/7/15
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

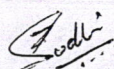
30(211)/2014-ME

Subject: Adv. Authorization no 0510390631 dated 21.08.14 in respect of M/s Deepeka Exports Pvt Ltd

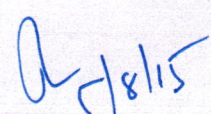
The firm has requested for modification in the import product description. Earlier they were importing two types of steel, but now only single type of steel is being imported. Norms may be fixed as follows:-

- Total weight of export product is 6476 kgs.
- Import description may be modified to Steel Sheets Grade 1065 5mm x 710 mm x 2000 mm.
- Import may be allowed for 7175 kg inclusive of 10.7% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


20/7
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(211) 14-ME dated 20.07.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(50) WC 8. no-51
JL 8 6/15
20-7/15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510393476 dt 04-03-15.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. Based on the information we may recommend the following:

Export
400 Ton Mechanical Press- 1 Number
Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	Of relevant grade & thickness may be added to the description. Quantity as per SION C-1647
2 to 10	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
29-06-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(140)/15-TSW(B)

dated

(245)

Self / Shri Sharma

Ham
3/7/15

DES-I/254
3/7/15

M
5/8/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the June 01, 2015

To

M/s. ANGIPLAST PVT. LTD.,
Plot No. 4803 GIDC Phase-IV,
VATVA,
AHMEDABAD, GUJARAT - 382 445.

Sub. : Request of M/s. Angiplast Pvt Ltd., Ahmedabad for fixation of Norms in respect of :

- 56/207/15
- i) Advance License No. 0810134866 dated 20.03.2015 (Urine Bags) - 56/207/15
 - ii) Advance License No. 0810134190 dated 10.01.2015 (PVC Nebulizer Mask)
 - iii) Advance License No. 0810134053 dated 15.12.2014 (Non Pyrogenic Sterile Intravenous Infusion Sets)
 - iv) Advance License No. 0810134052 dated 15.12.2014 (do)

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product in respect of above Advance License may be furnished.
2. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated. You have applied for the import in respect of above Advance License is to be imported in rolls or in cut sizes, the complete details may be furnished.
3. You have also applied for the import of Polypropylene with NIL wastage. Whether Polypropylene to be imported is in granule form or components made of Polypropylene, the complete details may be furnished with documentary evidence.
4. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
5. Detailed manufacturing process alongwith justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
6. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process..
7. Details of production of export product under reference during the **last three years** as NIL.
- If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
8. Small sample of export product and import products, if feasible.
9. Any other relevant information.

25/8/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Your's faithfully,
(Signature)
(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Meena
Haram
10/6/15

✓ **Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delh i- 110 001**

(w.r.t. their U.O. Nos. (1) 01/80/050/00091/AM-16/DES-1/257 dated 01.06.2015
(2) 01/80/050/00629/AM-15/DES-1/1944 dated 23.03.2015 (3) 01/80/050/00055/AM-15/DES-1/1770 dated 11.02.2015 and (4) 01/80/050/00550/AM-15/DES-1/1782 dated 11.02.2015

Department of Heavy Industry

74
20/7/15

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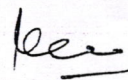
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NC-I Meeting dated 20/7/2015

S.No	AA No	Name	
74	310795588	Alstom	SIONC- 1647/1742/ GN-4/Repeat EP: Boiler Pressure parts for 3X660 MW NTPC Karanpura, weight 1600MT through BHEL. Item 1 of Relevant dia@ 1.02Kg/Kg Item 2 Net to net
142	410160712	BHEL	EP: Boiler Auxiliaries R&M Air Pre-heater, Louvers, Gates Fans. Item 1, to 4 as per C-1647 Item 5,6-Net to net

NC may take a view

NC-I


(K.K.Tiwari)

Industrial Adviser

25-7-15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

53

Sl. no. 78
H-8-65X

Room No. 223, A Wing
Shastri Bhawan, New Delhi-110 001
Dated the June 04, 2015

To

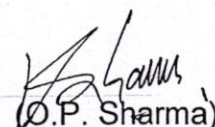
M/s. BIO-TECH Vision Care Pvt. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad.,
Gujarat – 380 054.
E. Fax : 91-79-40033767
Email ID : intbusiness@biotechvisioncare.com

Subject : Advance Authorisation Application from M/s. Bio-Tech Vision Care Pvt. Ltd, Gujarat for the import of inputs against the export of export of Hydrophoble Acrylic Foldable Intraocular Lens in Preloaded Delivery system for 10000.000 Nos (Advance Authorisation No. 0810135197 dated 06.05.2015).

Sir.

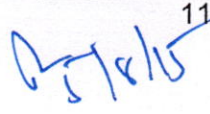
I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

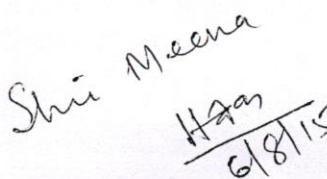
1. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product in respect of Hydrophoble Acrylic Foldable Intraocular Lens in Preloaded Delivery system may be furnished.
2. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. Hydrophoble Acrylic Foldable Intraocular Lens may be furnished.
3. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
4. Detailed manufacturing process alongwith justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
5. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
6. Details of production of export product under reference during the **last three years** duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
7. Small sample of export product and import products, if feasible.
8. Any other relevant information.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/050/77/AM-16/DES-1/257 dated 27.05.2015)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


Shri Meena
H-8-65X
6/8/15

F. No. 46011/35/2011-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

(54)

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8-6-15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the June 04, 2015

To

M/s. BIO-TECH Vision Care Pvt. Ltd.,
401, Sarthik II, Opp – Rajpath Club,
S.G. Highway, Ahmedabad.,
Gujarat – 380 054.
E. Fax : 91-79-40033767
Email ID : intbusiness@biotechvisioncare.com

Subject : Advance Authorisation Application from M/s. Bio-Tech Vision Care Pvt. Ltd, Gujarat for the import of inputs against the export of Sterile PVA Spears for 600000 numbers. (Advance Authorisation No. 0810135196 dated 06.05.2015).

Sir.

I am directed to refer to your advance authorization applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

9. Technical specifications, % composition (by weight) along with specific end use/application and the copy of export order for the export product in respect of Sterile PVA Spears may be furnished.
10. Chemical name, Technical specifications along with foreign suppliers catalogue for item of import i.e. PVA Point and Aluminium Pouch for PVA Spear may be furnished.
11. Detailed and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
12. Detailed manufacturing process alongwith justification for wastages, if any, at each stage and also on each of the raw material may be furnished.
13. Complete material balance indicating input and output material on weight to weight basis at each stage of manufacturing process.
14. Details of production of export product under reference during the **last three years** duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
15. Small sample of export product and import products, if feasible.
16. Any other relevant information.

(Signature)

(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Copy to : Shri Haradhan Dass, DES-1, FTDO O/o DGFT, Udyog Bhawan, New Delhi-110 001 (w.r.t. their U.O. No. 01/80/050/78/AM-16/DES-1/258 dated 01.06.2015)

8/6/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Maana
8/6/15



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Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

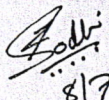
30(62)/15-ME

Subject: AA no 0410160486 dated 11.05.15 in respect of M/s Greetoo Molds India Pvt. Ltd.

Before norms can be fixed, the following information is required:-

- CIF value of import has not been specified in the application received. Firm to submit the same.
- Weight of export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)

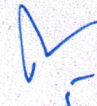

8/7
(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

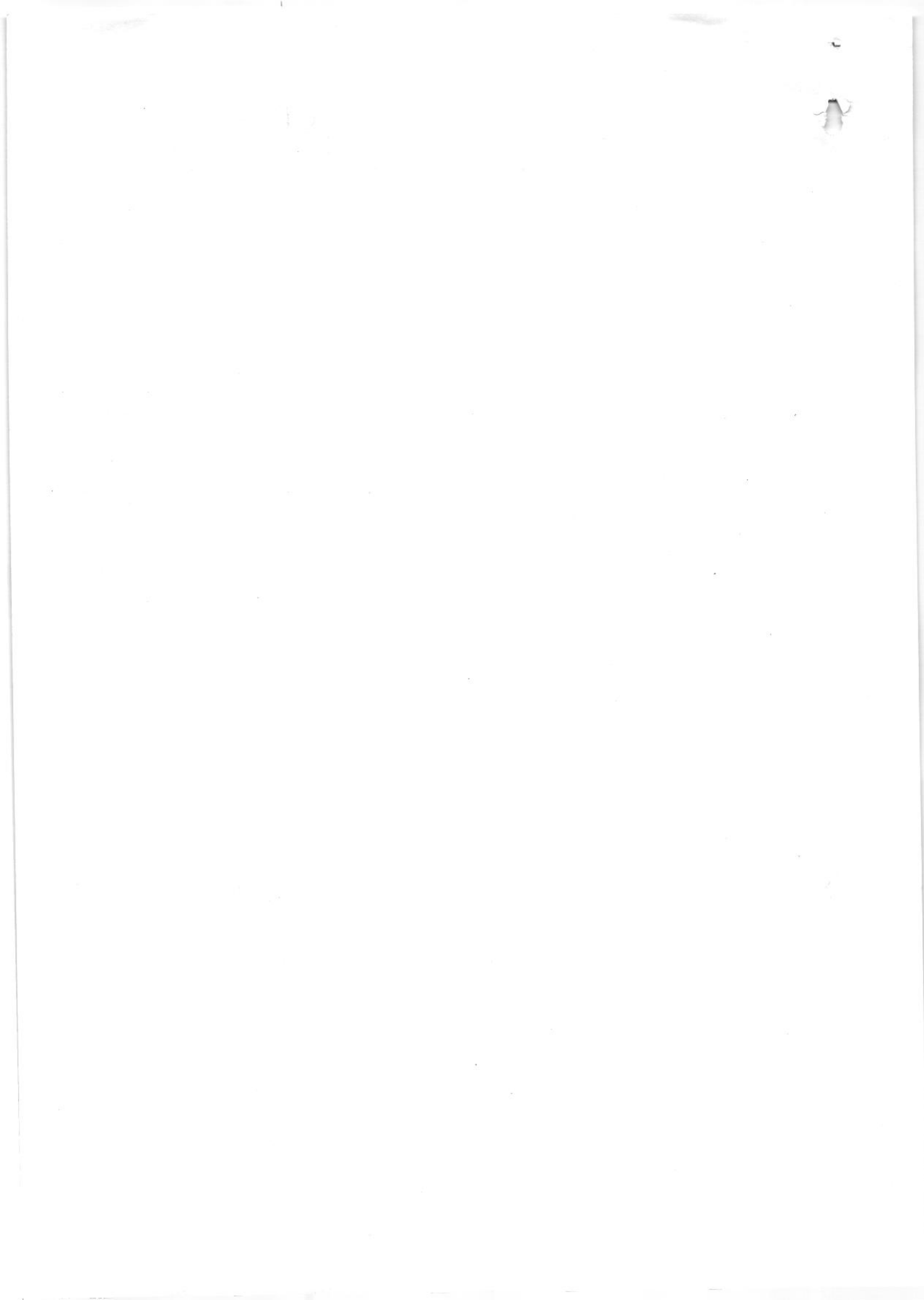
O/o The DC (MSME) ID note no 30(62)/15-ME dated 08.07.15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



Office of the Development Commissioner

Micro Small & Medium Enterprises

MECHANICAL DIVISION

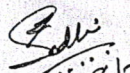
30(61)/15-ME

Subject: AA no 0410160490 dated 11.05.15 in respect of M/s Greetoo Molds India Pvt. Ltd.

Before norms can be fixed, the following information is required:-

- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of export product.
- Blank size of import product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(61)/15-ME dated 08.07.15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry

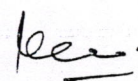
NC-I Meeting dated 20/7/2015

S.No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
74	310795588	Alstom	EP: Boiler Pressure parts for 3X660 MW NTPC Karanpura, weight 1600MT through BHEL. Item 1 of Relevant dia@ 1.02Kg/Kg Item 2 Net to net
142	410160712	BHEL	EP: Boiler Auxiliaries R&M Air Pre-heater, Louvers, Gates Fans. Item 1, to 4 as per C-1647 Item 5,6-Net to net

NC may take a view

NC-I

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(K.K.Tiwari)
Industrial Adviser

wc
(58)
S.no. 225
Case No. A/R-143
dt 8-8-15
dt 20-7-15 ✓

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Truetzschler india for ratification of norms of AA no 0310608317 dt 29-12-10.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S Truetzschler india. The firm has replied vide their letter of dated 27-05-15. Based on the information submitted, this Office recommends the following.

Export

Truetzschler card TC 5 with standard equipment- 112 numbers
Import

There are total 386 items out of which item no 333 to 386 are spares.. The firm has stated that all the items are components & it has not sought any wastage on the same.

We may recommend the following.

Item No.	Recommendations
2 to 332 except item no 9 to 11,13 to16, 18 to 20 , 26,27,139,163 & 187	Components, may be allowed Under GN-4 with accountability.
1, 9 to 11,13 to16, 18 to 20 , 26,27,139,163 & 187	With nil wastage as applied for with accountability.
333 to 386	Spares, May be allowed as per spares policy if eligible.

The above issues with the approval of IA (KKT).

M/8/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

B.C.Nayak
Development Officer
06-07-15

2821 DES-I
11/7/15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(69)/15-TSW(B) (247) dated

Self
H/2015

We (59) St. no. 236
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20-7-18

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES**

MECHANICAL DIVISION

30(220)/14-ME

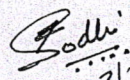
Subject: AA no 0510390776 dtd 27.08.14 in respect of M/s Chemico Synthetics Ltd.

The firm has submitted test certificate from the supplier stating that the percentage of Sb is on **dry weight basis**. The firm has also submitted a packing list of the import showing that Sb percentage is on dry weight basis only.

With reference to the documents submitted by the firm, the norms may be amended as below:-

- Import may be allowed for 693.455 MT of Antimony concentrate inclusive of 7% wastage of antimony metal.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(220)/14-ME dated 03.07.15

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6/7/15

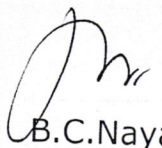
25/8/15
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

W C (60) P. no. 247 -
C. no. 112-62
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no 0510392009 dt 14-11-14

DES-I, DGFT may kindly refer to the above mentioned license of
M/S ISGEC Ltd. Inadvertently SION C-1642 has been mentioned in
the recommendations sent by this office of letter dated 01-05-15.
(Copy enclosed). The correct SION is C-1647 in stead of C-1642.

The above issues with the approval of IA(KKT).

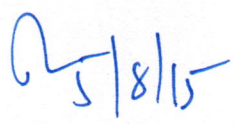

B.C. Nayak
Development Officer
13-07-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(24)/15-TSW(B)

dated

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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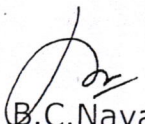
Sl. no. 248
Case no. AIR-61
11-28-75

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of
AA no AA no 0510393350 dt 25-02-15.

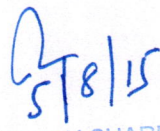
DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S ISGEC Ltd. Inadvertently SION C-1642 has been mentioned in
the recommendations sent by this office of letter dated 01-05-15.
(Copy enclosed). The correct SION is C-1647 in stead of C-1642.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
13-07-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(103)/15-TSW(B) dated

(266)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(62) WL

A. no 249
dt: 20.7.15

30(235)/14-ME

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

30(235)/14-ME

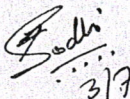
Subject: AA no 0510391879 dtd 07.11.14 in respect of M/s Chemico Synthetics Ltd.

The firm has submitted test certificate from the supplier stating that the percentage of Sb is on **dry weight basis**. The firm has also submitted a packing list of the import showing that Sb percentage is on dry weight basis only.

With reference to the documents submitted by the firm, the norms may be amended as below:-

- Import may be allowed for 693.455 MT of Antimony concentrate inclusive of 7% wastage of antimony metal.

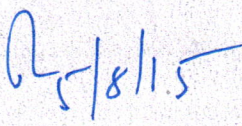
This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(235)/14-ME dated 03.07.15

256/DES-I
6/7/15

Sd/- Shri Sharma
H.A. 6/7/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11